

DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 3(2) READ WITH REGULATIONS 13(4), 14(3) AND 15(2) AND OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF

CHOKSI IMAGING LIMITED

Registered Office: Survey No.121, Plot No 10, Silvassa Industrial Est, 66 Kva Road, Amli, Silvassa, Dadra & Nagar Haveli, 396230, Gujarat, India Tel: 026 0264 2240 / 41; Email: compliance.officer@choksiworld.com ; Website: www.choksiworld.com

Open offer for acquisition of up to 10,14,000 (Ten Lakhs Fourteen Thousand) fully paid-up Equity Shares of face value of Rs. 10/- (Rupees Ten only) each ("Equity Shares")...

3.3 The Selling Shareholders (i.e. Manishkumar Sumatlal Mehta, Kashmiria Manish Mehta, Manishkumar Sumatlal Mehta HUF, the Promoters, Directors and KMPs of Ninja Securities Private Limited and Banthem Stock Broking Private Limited) has not been categorized as a "Fugitive Economic Offender" who is declared as fugitive economic offender under section of the Fugitive Economic Offenders Act, 2018.

2. Except Mr. Samir Choksi (Acquirer 1) who is a director on the board of directors of the Acquirer 2, none of the members of the board of directors of the Acquirer 2 holds any Equity Shares of the Target Company.

Table with 4 columns: Name of the Stock Exchange, Total number of equity shares traded during twelve calendar months preceding the month of PA, Total Number of Listed Equity Shares, Trading Turnover (in terms of % to Total Listed Equity Shares)

Source: www.bseindia.com. 3. Based on above, the Equity Shares of the Target Company are Frequently traded within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations 2011 on BSE Limited.

Table with 3 columns: Sr. No., Particular, Amount. Contains details about negotiated price, volume-weighted average price, and other financial metrics.

*As per valuation report dated September 29, 2021 certified by CA Amin Fida (Membership No. 040427), Partner at Parikh & Amin Associates, Chartered Accountant (FRN: 107520W).

5. In view of the above parameters considered and presented in the table in Paragraph 4 above, the Offer Price, under Regulation 8(2) of SEBI (SAST) Regulations, is Rs 35 (Rupees Thirty-Five). Accordingly, the Offer Price is justified in terms of SEBI (SAST) Regulations.

I. ACQUIRERS, SELLERS, TARGET COMPANY AND THE OFFER

A. Information about the Acquirers

1. Mr. Samir Choksi - Acquirer 1. 1. Mr. Samir Choksi, is an individual aged 57 son of Late Shri Kanubhai Choksi, residing at Mukti Jahind Society, N. S. Road, 12 JVPD Scheme, Juhu, Mumbai - 400049, Maharashtra, India.

2. Choksi Asia Private Limited - Acquirer 2

2.1 Choksi Asia Private Limited, Acquirer 2 was originally incorporated as a private limited company on March 08, 2007 under the name "Hi-Tech Imaging Private Limited"...

Table with 4 columns: Sr. No., Name of Shareholders, No of Equity Shares having face value of Rs 10 each, Percentage %

Table with 4 columns: Sr. No., Name of the Director, Designation, DIN

2.9 As on the date of this Detailed Public Statement, there are no directors on the Board of Target Company representing Acquirer 2. Acquirer 1 has resigned from the Board of Directors of the Target Company w.e.f. August 31, 2021.

Table with 3 columns: Name of Directors, Pre-Transaction shareholding, Any other Interest in the Target company

2.12 There are no Persons Acting in Concert in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI SAST Regulations. While persons may be deemed to be acting in concert with Acquirer 2 ("Deemed PACs"), such Deemed PACs are not acting in concert with Acquirer 2 for the purposes of this Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

Table with 4 columns: Particular, For the period ended June 30, 2021, For the year ended March 31, 2021, For the year ended March 31, 2020, For the year ended March 31, 2019

Total Income includes revenues from operations and other income # Networth = Equity Capital + Reserves and Surplus (excluding revaluation reserves)

3. DETAILS OF SELLING SHAREHOLDERS:

Table with 6 columns: Sr. No., Name of the Selling Shareholders, Address, Nature of Entity, Part of Promoter/Promoter group (Yes/No), Details of Shares / Voting Rights held by the Selling Shareholders

*Banthem Stock Broking Limited was incorporated as public company under Companies Act, 1956 on March 31, 1995. Later it was converted to Banthem Stock Broking Private Limited. Due to non-availability of the ROC records, the date of the conversion could not be ascertained.

Table with 4 columns: Particular, For the period ended June 30, 2021, For the year ended March 31, 2021, For the year ended March 31, 2020, For the year ended March 31, 2019

Total Income includes revenues from operations and other income # Networth = Equity Capital Reserves and Surplus (excluding revaluation reserves)

II. BACKGROUND TO THE OFFER

1. This Open Offer is being made by the Acquirers under Regulations 3(2) and other applicable provisions of the SEBI (SAST) Regulations, 2011 pursuant to the proposed acquisition of shares and voting rights by the Acquirers in the Target Company, in accordance with the terms of the SPA. Please see Part II (Background) to the Offer below for further details.

5.11 As on the date of this DPS, this Offer is not a compelling offer under Regulation 20 of the SEBI (SAST) Regulations. 5.12 As on the date of this DPS, this Offer is not conditional upon any minimum level of acceptance by the equity shareholders of the Target Company in terms of Regulation 19(1) of the SEBI (SAST) Regulations.

5.13 The offer shares validly tendered by the Public Shareholders in this Offer will be acquired by the Acquirers in accordance with the terms and conditions set forth in this DPS and the terms to be set out in the Letter of Offer ("LOF").

5.14 There are no conditions stipulated in the SPA between the Selling Shareholders and the Acquirers, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under regulation 23 of the SEBI (SAST) Regulations.

5.15 In terms of Regulation 25(2) of the SEBI (SAST) Regulations, subsequent to the completion of the Offer, the Acquirers reserve the right to streamline/restructure the operations, assets, liabilities and / or businesses of the Target Company through arrangement / reconstruction, restructuring, merger, demerger and/or sale/Lease of assets or business or undertakings, at a later date.

5.16 Pursuant to completion of this Offer, if the shareholding of the public shareholders in the Target Company fall below the minimum public shareholding requirement as per Rule 19A of the Securities Contracts (Regulation) Rules, 1957 ("SCRR") read with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the Acquirers will ensure that the Target Company satisfies the minimum public shareholding set out in Rule 19A of the SCRR in compliance with applicable laws, within the prescribed time, and in a manner acceptable to the Acquirers.

5.17 As on the date of this DPS, the Manager to the Offer, Fedex Securities Private Limited does not hold any Equity Shares in the Target Company. The Manager to the Offer shall not deal on their own account, in the Equity Shares of the Target Company during the Offer Period.

1. This Open Offer is a Mandatory Offer under regulation 3(2) and 4 of the SEBI (SAST) Regulation 2011, pursuant to the execution of the SPA between the Acquirers and the Sellers dated September 29, 2021. The PA announcing the Open Offer, under Regulations 3(2) and 4 read with Regulations 13(1) and Regulation 14(1) of the SEBI (SAST) Regulations, was sent to the Stock Exchange (BSE) on September 29, 2021. Please refer to point no. 2 of (Background) to the Open Offer of this Detailed Public Statement below for further information on the Share Purchase Agreement.

2. The Acquirers has entered into the SPA with the Sellers on September 29, 2021, pursuant to which the Acquirers has agreed to acquire 5,72,050 (Five Lakhs Seventy-Two Thousand & Fifty) fully paid-up Equity Shares ("Sale Shares") of Rs. 10/- (Rupees Ten) each representing 14.67% (Fourteen Percentage) of the total Voting Equity Shares Capital of the Target Company at a Price of Rs. 35/- (Rupees Thirty-Five Only) per Equity Share aggregating to Rs. 2,00,21,750/- (Rupees Two crore Twenty-One Thousand Seven Hundred and Fifty Only), subject to the such terms and conditions as mentioned in the SPA ("Underlying Transaction").

Table with 4 columns: Particular, Shareholding as on PA date, Shares Acquired between PA date and the DPS date, Post offer shareholding (as on 10th working day after closing of Tendering Period) Assuming full acceptance under the Open offer and acquisition of sale shares (1) (2)

1) The Promoter and Promoter Group presently holds 41.03% of the Current Voting Share Capital of the Target Company as on June 30, 2021. Assuming full acceptance under the Open Offer the Promoter and Promoter Group holding will be 81.70% of the Current Voting Share Capital of the Target Company

VI. FINANCIAL ARRANGEMENTS

1. Assuming full acceptance of Offer, the total funds required for implementation of the Open Offer for the acquisition of up to 10,14,000 (Ten Lakhs Fourteen Thousand) Equity Shares at the Offer Price of Rs. 35/- (Rupees Thirty-Five) per Equity Share is Rs. 3,54,90,000/- (Rupees Three Crores Fifty-Four Lakhs Ninety Thousand Only) ("Maximum Open Offer Consideration").

2. In terms of Regulation 25(1), the Acquirers have confirmed that they have adequate and financial firm arrangements to fulfilling the payment obligations under the open offer and that the acquirers are able to implement the open offer.

3. The Acquirers have confirmed, that they have adequate and firm financial arrangement to fulfill the payment obligations in the Offer in accordance with SEBI (SAST) Regulations for meeting their obligations under the underlying transactions contemplated under the SPA and the Open Offer. Mr. Amin Fida Partner (Membership No. 040427) at M/s. Parikh & Amin Associates, Chartered Accountants (FRN: 107520W) has certified that the Acquirers have sufficient financial resources for fulfilling their obligations under the underlying transactions contemplated under the SPA and the Open Offer.

VI. STATUTORY AND OTHER APPROVALS

1. To the best of the knowledge of the Acquirers, there are no statutory or other approvals required to complete this Open Offer as on the date of this DPS. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Open Offer shall be subject to such statutory approvals and the Acquirer and/or PAC shall make the necessary applications for such statutory approvals and the Underlying Transaction and the Open Offer would also be subject to such other statutory or other governmental approval(s) and the Acquirers shall make the necessary applications for such other approvals. In terms of Regulation 23 of the SEBI (SAST) Regulations, in the event that the approvals specified in this DPS as set out in Part VII (Statutory and Other Approvals) above or those which become applicable prior to completion of the Open Offer are not received, for reasons outside the reasonable control of the Acquirer, then the Acquirer shall have the right to withdraw the Open Offer.

2. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delay in receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by SEBI, in terms of Regulation 18(11) of SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

3. All Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer and PAC reserve the right to reject such Offer Shares.

4. There are no conditions stipulated in the SPA between the Selling Shareholders and the Acquirers, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the offer might be withdrawn under regulation 23(1) c of the SEBI (SAST) Regulations.

VII. TENTATIVE SCHEDULE OF ACTIVITIES

Table with 3 columns: Activity, Date*, Day*

Unit-holders' exit options: Sebi tweaks norms for REITs, InvITs

PRESS TRUST OF INDIA
New Delhi, October 5



The exit option for unit-holders would be available in case of an acquisition, change in sponsor, inducted sponsor, or change in control of sponsor, or if inducted sponsor is triggered pursuant to an open offer

Markets regulator Securities and Exchange Board of India (Sebi) has tweaked regulations for REITs and InvITs regulations with respect to exit options for dissenting unit-holders in various scenarios, including acquisition and change in sponsors.

Real estate investment trusts (REITs) and infrastructure investment trusts (InvITs) are emerging investment vehicles.

The exit option for dissenting unit-holders would be available in case of an acquisition, change in sponsor, inducted sponsor or change in control of sponsor or inducted sponsor is triggered pursuant

to an open offer. In such cases, the exit option price would be enhanced by an amount equal to a sum determined at the rate of 10% annum for the

period between the first notice date and second notice date, according to two separate circulars issued by Sebi on Tuesday.

The summary of activities pertaining to exit option/offer have to take place along the timelines prescribed by Sebi.

The regulator has also given the definition of "relevant date" in such cases which would mean the date of public announcement made for the acquisition in terms of Substantial Acquisition of Shares and Takeover Regulations, 2011.

In July 2020, Sebi had come out with a mechanism to provide an exit option to dissenting unit-holders of REITs and InvITs.

Non-convertible securities: Sebi revises info-filing formats

PRESS TRUST OF INDIA
New Delhi, October 5

THE SECURITIES AND Exchange Board of India (Sebi) on Tuesday came out with revised formats for filing financial information by entities that have listed their non-convertible securities on stock exchanges.

In September, the regulator had notified corporate governance rules for listed entities that have listed their debt securities.

It had mandated that such entities should disclose financial results on a quarterly basis, including assets and liabilities, and cash flows. Now, Sebi has come out with formats for reporting of financial information and limited review report. Banking and insurance com-

panies should disclose financial information as per the formats prescribed by their regulators, according to a circular.

Sebi has asked the entities to disclose reasons for delay or non-disclosure of financial results to the bourses, within one working day of the due date of submission of the financial results.

If the entities decide to delay

the results prior to the due date, they have to disclose detailed reasons for such delays to the stock exchanges within one working day of taking the decision. The regulator has provided a format for disclosure of stand-alone financial results on a quarterly basis and stand-alone and consolidated financial results on an annual basis.

Besides, a format for statement of assets and liabilities on a half-yearly basis has been given and the same should contain the items mentioned in the format of balance sheet as given under the companies law.

Providing the format for statement of cash flows on a half-yearly basis, Sebi said the same should be prepared under the indirect method in accordance with the relevant accounting standards.

IDFC First Bank clocks 10% loan growth in Q2

PRESS TRUST OF INDIA
New Delhi, October 5

IDFC FIRST BANK on Tuesday said it has posted 9.75% growth in advances at ₹1,17,243 crore for the second quarter ended September 30, 2021.

Gross Funded Assets stood at ₹1,06,828 crore at the end of the second quarter of 2020-21, it said in a regulatory filing.

The bank's deposits also rose 20.8% year-on-year to ₹83,793 crore in the quarter under review from ₹69,368 crore in the same period a year ago, it said.

The bank's low-cost deposits — current account and saving deposits (CASA) — stood at 51.9% of the total liabilities during the quarter.

'India fuelling one of world's fastest growing cryptocurrency regions'

BLOOMBERG
October 5



The report flagged increased crypto adoption in Pakistan and Vietnam

DEMAND FOR DIGITAL coins in India is helping to make a region spanning central and southern Asia and Oceania one of the fastest-growing cryptocurrency markets globally, according to Chainalysis.

The pace of expansion in the region is the strongest after the Middle East and much of Europe, with India's market growing 641% and Pakistan's 711% over 12 months. The Chainalysis report looked at trends over the year to June using a metric that estimates the total cryptocurrency received by a country.

Aside from India, the report flagged increased crypto adoption in Pakistan and Vietnam. The share of Indian activity on decentralised finance plat-

forms was 59%, higher than the latter two nations. Regional crypto-related venture capital investment jumped, according to the report.

"Large institutional-sized transfers above \$10 million worth of cryptocurrency represented 42% of transactions sent from India-based addresses, versus 28% for Pakistan and 29% for Vietnam,"

the report said. "Those numbers suggest that India's cryptocurrency investors are part of larger, more sophisticated organizations."

The past year has seen a number of twists and turns for India's crypto market, including on the regulatory front, with some reports that the country might try to ban or otherwise restrict crypto. Chainalysis pointed out that more recently it looks as though the government may simply favor taxation.

The nation's celebrities are now being attracted to the sector, according to local reports. For instance, Bollywood star Amitabh Bachchan has created non-fungible tokens — digital collectibles — and become a so-called brand ambassador for exchange CoinDCX, India's first cryptocurrency unicorn.

PE inflows plunge 30% in Q3 to \$17 bn, says report



Internet specific firms attracted maximum funds in 2021 with the total sum invested amount touching \$16.43 billion

PRESS TRUST OF INDIA
Mumbai, October 5

PRIVATE EQUITY (PE) inflows in the third quarter of 2021 fell by a massive 30% to \$16.91 billion from \$23.95 billion a year ago, but almost doubled sequentially from \$8.5 billion, shows an industry report.

The massive decline is despite a huge jump in volumes in Q3 at 457 deals involving 537 companies as against just 231 deals across 282 companies, shows the data collated by Refinitiv, an LSG Group entity that's a leading supplier of financial markets data and insights.

This quarterly spike has helped the inflows remain in the green in the first nine months of the year with fund inflows touching \$29.7 billion, a tepid 1.5% rise over the similar period in 2020, says the report, adding the number of deals in nine months grew 75.4% year-on-year to 1,047

transactions led by high technology led companies that captured 55% of the money, followed by software sector with 28% market share and the rest of the pie went to healthcare, consumer, and education.

Internet specific companies attracted maximum funds in 2021 with the total sum invested amount touching \$16.43 billion from \$5.23 billion in 2020, followed by software (\$8.22 billion), as well as financial services (\$1.66 billion).

The top 10 private equity deals in the year so far are the following: Flipkart Online Services raising \$3.6 billion, Think & Learn \$2.46 billion, Bundl Technologies \$1.92 billion, Locodel Solutions \$1.35 billion, Meesho Payments \$870 million, Zomato \$798 million, Pine Labs \$700 million, Axelia Solutions \$650 million, Mohalla Tech \$647 million, and ANI Technologies \$500 million.

Merchants hit by RBI revision in payment norms form alliance

PRESS TRUST OF INDIA
Mumbai, October 5



With only six banks complying with RBI's revised norms, the preparedness of the banking sector is questionable, the merchants' body said in a statement

HIT BY A revision in payment norms by the Reserve Bank of India (RBI), online merchants like Netflix, Facebook and Future Generali on Tuesday announced the formation of a grouping to take up common causes.

The changes on e-manifests effected by the RBI from October 1 are intended to make the ecosystem more robust but with only six banks complying with the revised norms, the preparedness of the banking sector is questionable and there is bound to be value erosion in the merchant-customer relationships as the latter face inconveniences, as per an official statement from the body.

The Merchant Payments Alliance of India (MPAI), which also has other members including Disney+Hotstar, Bookmyshow, Microsoft, Spotify, Times Internet and Zoom, will work towards such causes by addressing and constructively engaging with the payments regulator and

industry.

"The MPAI sees itself as a collective, using the operational experience of merchants, to engage on policy matters such as the e-manifest issue, which will help reduce transaction-related frictions and improve the

efficiency of digital markets," Vivan sharan from its secretariat, said.

The alliance will enhance the value of India's digital markets, provide public interest research and thought leadership on digital payments, and build consumer awareness, the statement said.

The MPAI statement said it also aspires to become a resource platform for merchants and the payments ecosystem "to contribute to policy conversations involving matters that help reduce transaction-related frictions and improve digital markets' efficiency" while ensuring data protection and fraud prevention.

"The group's purpose is to be a collaborator to the digital payments policy discourse and Microsoft is excited to be part of this initiative," the American tech giant's Vishal Mehta said.

The alliance is open for memberships to merchants that use digital payments and align with the alliance's vision in India, the statement said.

Avanti Feeds Limited

Regd. Office : Flat No.103, Ground Floor, 'R' Square, Pandurangapuram, Visakhapatnam-530003, A.P., India
Corporate Office : G-2, Concorde Apartments, 6-3-658, Somajiguda, Hyderabad-500082, Telangana, India
Tel: 040-23310260/281, E-mail: avanti@avantifeeds.com, Website: www.avantifeeds.com CIN: L16001AP1993PLC09576

NOTICE

NOTICE is hereby given that the following Share Certificates of Face Value of ₹ 1/- each of the Company as per details given hereunder have been reported LOST/MISPLACED and if NO OBJECTION is received within 15 days from the date of publication of this Notice, we shall consider issue of Duplicate Share Certificates there of.

Sl. No.	Name of Shareholder	Folio No.	Certificate Nos	No. of Equity Shares of ₹1/- each	Dist. No's.
1	BIJAY SHANKAR MISHRA JT. KAMINI KUMARI	AIL006386	273326 373326	2000 1000	90596421-90596420 136128631-136129630

For AVANTI FEEDS LIMITED Sd/-
C RAMACHANDRA RAO
JOINT MANAGING DIRECTOR,
COMPANY SECRETARY & CFO

Place: Hyderabad Date: 05.10.2021

HAZOR MULTI PROJECTS LIMITED

(CIN: L99999MH1992PLC269813) ("HMPL" /"TARGET COMPANY"/"TC")
Registered Office: 601 A, Ramji House Premises Co-Operative Society Limited, 30 Jambulwadi, J S Road, Mumbai-400 002
Phone No. +91-22-2200 0525 Email: hmpl.india@gmail.com Website: www.hazormultiproject.com

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Hazor Multi Projects Limited ("HMPL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

S. No.	Date	05.10.2021
1.	Name of the Target Company	Hazor Multi Projects Limited
3.	Details of the Offer pertaining to Target Company	Open Offer to acquire up to 26,39,000 Equity Shares of Rs. 10/- each representing 26.00 % of the total equity and voting share capital of the Target Company, to be acquired by the Acquirers, at a price of Rs. 18/- per Equity share payable in cash in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011.
4.	Name(s) of the Acquirers	Mr. Pawankumar Nathamal Mallawat (Acquirer-1) and M/s. Keemtee Financial Services Limited (Acquirer-2) (Hereinafter "Acquirer-1" and "Acquirer-2" jointly referred as Acquirers)
5.	Name of the Manager to the offer	Navigant Corporate Advisors Limited
6.	Members of the Committee of Independent Directors ("IDC")	Chairman: Mr. Raviprakash Narayan Vyas Member: Mr. Harsh Harish Sharma Member: Mrs. Gazala Mohammed Irfan Kolsawala
7.	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/relationship), if any	IDC Members are the Independent Directors of the Target Company. Neither Chairman nor Member of IDC holds any equity shares in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the Target Company by IDC Members	No trading has been done by the IDC Members in the equity shares/ other securities of the Target Company.
9.	IDC Member's relationship with the acquirers (Director, Equity shares owned, any other contract/relationship), if any.	None of the IDC Members have any relationship with the Acquirers
10.	Trading in the Equity shares/other securities of the acquirers by IDC Members	Not Applicable
11.	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	The IDC Members believes that the Open Offer is fair and reasonable. However, the Shareholders should independently evaluate the Offer and take informed decision in the matter.
12.	Summary of reasons for recommendation	IDC recommends acceptance of the Open offer made by the Acquirers as the Offer price of Rs. 18/- per fully paid up equity share is fair and reasonable based on the following reasons: 1. The Offer price appears to be reasonable considering market prices of Target Company. 2. The offer price of Rs. 18/- per fully paid up equity share offered by the Acquirers are more than volume-weighted average price paid by Acquirers during 52 weeks immediately preceding the date of Public Announcement i.e. 04th August, 2021. 3. The equity shares of the Target Company are frequently traded shares within the meaning of explanation provided in Regulation 2(j) of SEBI (SAST) Regulations, 2011. 4. The offer price of Rs. 18/- per fully paid up equity share offered by the Acquirers are higher than the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement. Keeping in view above facts IDC is of opinion that Open Offer price is fair and reasonable and is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified.
13.	Details of Independent Advisors, if any.	None
14.	Any other matter(s) to be highlighted	No

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

For Hazor Multi Projects Limited
Sd/-
Mr. Raviprakash Narayan Vyas
Chairman-Committee of Independent Directors
DIN: 07893486
Place: Mumbai
Date: 05.10.2021

to be continued...

*the above timelines are indicative, prepared on the basis of timelines provided under the SEBI (SAST) Regulations are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. Shareholders are requested to refer to the letter of offer for the revised timeline, if any.

#Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer shall be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Parties to SPA) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER (LOF)

- All the Public Shareholders, holding Equity Shares whether in dematerialised form or physical form, registered or unregistered, are eligible to participate in this Open Offer at any time during the period from
- Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10 Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
- The Public Shareholders who tender their Equity Shares in this Offer shall ensure that the Equity Shares are fully paid up and are free from all liens, charges and encumbrances. The Acquirer shall acquire the Equity Shares that are validly tendered and accepted in this Offer, together with all rights attached thereto, including the rights to dividends, bonuses and rights offered declared thereof in accordance with the applicable law and the terms set out in the PA, this DPS and the Letter of Offer.
- The Public Shareholders may also download the Letter of Offer from the SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer (detailed at Part IX (Other Information) of this DPS) on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP Identity-client identity, current address and contact details.
- In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares agreed to be acquired in this Offer, the Acquirer shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer.
- The Acquirer has appointed Nikunj Stock Brokers Ltd ("Buying Broker") on October 01, 2021 for the Offer through whom the purchase and settlement of the Equity Shares tendered in the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name of the Contact Person	Anshul Aggarwal
Address	A- 92, GF, Left Portion, Kamla Nagar Delhi-110 007.
CIN	U74899DL1994PLC060413
Tel No	011-47030015/ 16
Email Id	info@nikunjonline.com
Investor Grievance Email Id	ig.nikunj@nikunjonline.com
Website	www.nikunjonline.com
SEBI Registration No.	INZ000169355

- BSE Ltd shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in the Open Offer.
- Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers ("Selling Broker") within the normal trading hours of the secondary market, during the Tendering Period.
- Shareholders who wish to bid/offer their physical shares in the Offer are requested to send their original documents as mentioned in the Letter of Offer to the Registrar to the Offer so as to reach them within 2 days from Offer Closing Date. It is advisable to first email scanned copies of the original documents mentioned in the Letter of Offer to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer as provided in the LOF.
- In the event the Selling Broker of a shareholder is not registered with BSE then that shareholder can approach the Buying Broker and tender the shares through the Buying Broker, after submitting the details as may be required by the Buying Broker in compliance with the SEBI regulations.
- The Selling Broker would be required to place an order/bid on behalf of Public Shareholders who wish to tender their Equity Shares in the Open Offer using the BSE Acquisition Window. Before placing the bid, the Public Shareholders/Selling broker would be required to transfer the tendered Equity Shares to the special account of clearing Corporation of India Limited ("Clearing Corporation") by using the settlement number and the procedures prescribed by the Clearing Corporation.
- The Cumulative quantity tendered shall be displayed on the BSE website through the trading session at specific intervals by the tendering period.
- The process for tendering the shares by the Public shareholders holding equity shares and the manner in which the shares tendered in the Open Offer which shall be available on SEBI website (www.sebi.gov.in).
- As per the provisions of Regulation 40(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended and SEBI's press release dated December 3, 2018, bearing reference No. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
- There shall be no discrimination in the acceptance of locked-in and non-locked-in equity shares in the Offer. The Equity Shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with all rights attached thereto.
- The open offer will be implemented by the Acquirer through a stock exchange mechanism made available by Stock Exchange in the form of a separate window ("Acquisition Window") as provided under SEBI circular CIR/CFD/POLICY/CEL/1/2015 dated April 13, 2015 as amended by SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016.
- Equity Shares should not be submitted/ tendered to the Manager, the Acquirer or the Target Company.
- The detailed procedure for tendering the Offer Shares in this Open Offer will be available in the Letter of Offer, which shall also be made available on the website of SEBI - www.sebi.gov.in.
- The LOF specifying the detailed terms and conditions of this Offer along with the form of acceptance-cum-acknowledgement ("Form of Acceptance") will be mailed to all the Public Shareholders whose name appear in the register of members of the Target Company at the close on the Identified date.

IX. OTHER INFORMATION

- The Acquirers, Selling Shareholders and the Target Company have not been prohibited by SEBI from dealing in securities under directions issued pursuant to Section 11B or under any other regulations made under SEBI Act.
- The Acquirers and their respective directors accept full responsibility for the information contained in this DPS & PA (except for the information with respect to the Target Company which has been compiled from the information published or provided by the Target Company, as the case may be, or information publicly available sources and which information has not been independently verified by the Acquirers, or the Manager, or information provided by the Seller), and shall be jointly and severally responsible for the fulfillment of the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereto.
- In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and or regrouping.
- The DPS and the PA is also available on SEBI's website at www.sebi.gov.in.

Name of the Registrar to the Offer	Adroit Corporate Services Pvt. Ltd
Name of the Contact Person	N. Sureash
Address	19, Jafferhoy Industrial Estate, 1st Floor, Makwana Road, Marol Naka, Andheri (East), Mumbai, Maharashtra, 400059
Tel No	022 4227 0400
Fax number	022 2850 3748
Email Id	n.sureash@adroitcorporate.com
Investor Grievances Email Id	info@adroitcorporate.com
Website	www.adroitcorporate.com
SEBI Registration No.	INR000002227

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF ALL ACQUIRERS

FEDEX SECURITIES PRIVATE LIMITED
B7, Jay Chambers, Dayaldas Road, Vile Parle East, Mumbai - 400057
Tel. No.: +91-81049 85249.
Email: mb@fedsec.in Contact Person: Yash Kadakia
SEBI Registration Number: INM 000010163

Place: Mumbai
Date: October 05, 2021.

Surgeet Comm